

[Shri Prabhat Kar]

floors and he could not come down and it took so many acrobatic feats for him to come down to the floor. This is all due to the failure of supply from the D.V.C. These things were discussed before the House previously and an enquiry was demanded. Nothing has been done. What is going to happen if there is this situation in respect of power supply every now and then? It is an urgent and important matter and I request you to allow a discussion on this.

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, so far as the shortage of power in Calcutta was concerned, we had appointed a committee which suggested that the power shortage should be met by adding further supply. So far as the accident at the Calcutta power house and also in the D.V.C. was concerned, that is also looking into that matter. The recent power shed was because of the fact that two of the sets one at Bokaro and another at Durgapur were taken out of commission for repairs. In the meantime another set each at Bokaro and Durgapur had also to be forcibly stopped because of heating of the tubes. One set has been repaired on the evening of the 6th December, that is day before yesterday and it has been commissioned yesterday. The second one also was expected to be repaired by yesterday, 7.12.1961 and that will be in commission soon. Then this cut will be restored.

Shrimati Renu Chakravartty: We have seen the strictures which our Public Accounts Committee had made on the Durgapur turbines about the giving of the contract to MANN of Germany. It is clear that the machinery which has been installed in these places is so defective that these failures will continue unless we go into them thoroughly and put there something new to replace them. The mischief has been done by giving it to such people; that is the real difficulty.

Shri Prabhat Kar: May we know whether the normal supply which is required for the Calcutta region will be resumed or whether power supply will remain cut and it will take a long time for normal power supply to be resumed?

Shri Hathi: This situation arose on the 3rd because, as I said, two of the sets which we had, had to be taken out for repairs. The other two had to be stopped forcibly because of heating of the tubes. Those two are repaired and therefore the present crisis will be over. The shortage in that area is there, but the cut will be restored and the normal condition, as it existed on the 3rd December, will prevail.

Mr. Speaker: In view of the statement made by the Minister, I do not give my consent to any of these Adjournment Motions.

Shrimati Renu Chakravartty. rose—

Mr. Speaker: I have allowed her to have her say already.

12-21 hrs.

CALLING ATTENTION TO
MATTERS OF URGENT
PUBLIC IMPORTANCE

- (i) ALLEGED DEATHS AND LOSS OF PROPERTY DUE TO FIRE IN AGARTALA

Shri Dasaratha Deb (Tripura): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The recent outbreak of fire at the Maharajanj Bazar, Agartala, in Tripura, resulting in the death of four persons and loss of property worth about Rs. 1 lakh."

The Minister of State in the Ministry, of Home Affairs (Shri Datar): Shall I read the statement?

Mr. Speaker: How long is it?

Shri Datar: One full typed page.

of the Lady Hardinge Medical
 College and Hospital."

Mr. Speaker: It may be laid on the Table of the House. We have got a lot of other work to be done today.

Shri Datar: I lay the statement on the Table of the House. [Placed in Library, See No. LT-3420/61].

Shri Dasaratha Deb: May I know if any aid or loan would be given to the people who have been affected by the fire accident?

Shri Datar: I shall read the statement.

Mr. Speaker: No, no. All that the hon. Member wants to know is, whether any aid or loan will be given to those persons who lost their houses, for rebuilding their houses.

Shri Datar: It would be given.

Mr. Speaker: That is all that is necessary. The hon. Member will look into the statement in detail later on.

I have to make an announcement. There are two more Calling Attention Notices. Under Rule 197(3), not more than one Calling Attention Notice would be admitted for the same day, but today being the last day, the other Calling Attention Notices were put down on the Order Paper. The statements in respect of these will be laid on the Table of the House by the Ministers concerned, the Minister of Health and the Minister of Steel, Mines and Fuel, as is usual in such cases.

(ii) STRIKE BY CLASS IV EMPLOYEES OF
 LADY HARDINGE MEDICAL COLLEGE AND
 HOSPITAL.

Dr. Melkote (Raichur): Under Rule 197, I beg to call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

"The strike by more than 300 class IV employees and sanitary staff

The Minister of Health (Shri Karmarkar): Sir, I lay the statement on the Table. [Placed in Library, See No. LT-3421/61].

(iii) SHORTAGE OF COKE SUPPLY TO
 ENGINEERING UNITS IN COIMBATORE

Shrimati Parvathi Krishnan (Coimbatore): Under Rule 197, I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:

"The situation arising out of the shortage of coke supplies to the engineering units in Coimbatore."

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I lay the statement on the Table. [See Appendix II, annexure No. 106].

Shrimati Parvathi Krishnan: Those of us who have given notices may be given a copy of the statement.

Mr. Speaker: Yes; possibly she is not aware that any hon. Member who has given notice of a question or any other matter can get a copy of the answer or the statement as the case may be. Only, the hon. Member must apply . . .

Dr. Melkote: Under Rule 197, I beg to call the attention . . .

Mr. Speaker: I have already said that statements in regard to Calling Attention Notices No. 67 and 68 will be laid on the Table of the House.

Dr. Melkote: I want some information. Is it a fact that in 1956 some American soldiers, dead-drunk, beat the workers of the Lady Hardinge Hospital and College and the matter was compounded by the management for a partly compensation of Rs. 800 only from the American Embassy and even which amount has not been paid up till now to the affected employees?